

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 209

187/252/ND/2020

IN THE MATTER OF:

M/s. JM Tech Solution Pvt. Ltd.

...APPELLANT

Vs.

M/s. ROC

...RESPONDENT

Section

Under Section 252

Order delivered on 07.10.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Appellant

**:Mr. Ashutosh Kumar Mishra, Mr.
Misbahul Haque, Advs.**

For the Respondent

:

For the Income Tax Department

**:Ms. Vibhooti Malhotra, Mr.
Shailender Singh, Advs.**

ORDER

CA/576/2020

Heard the submissions made by the counsel for the petitioner. Further reasons stated in the application, the application for urgent hearing is allowed. The counsel for the appellants have submitted that ROC has filed its report in the matter and report from the Income Tax Department is yet to be received. The standing counsel for the Income Tax Department Mr. Shailendra Singh has



(Anjula)

appeared and prayed for two weeks' time for filing their report in the matter.
The prayer is allowed and two week's time is granted.

Post the matter to 23.10.2020.



(V.K. Subburaj)
Member (T)



(P.S.N. Prasad)
Member (J)